

18 CR Cases 349/2021
STATE Vs. SHAHRUKH
FIR NO. 205 /2020
PS Khajuri Khas
10.12.2021

Present: None for State.
IO/SI Naveen alongwith SHO Inspector Radhey
Shayam.
Accused in person along with counsel Sh. Rohit
Sharma.

Accused is admitted to court bail on furnishing of Personal bond and surety bond in the sum of Rs. 10,000/- each along with particulars/documents as per annexure B to the judgment dated 28.06.2021 of Hon'ble High Court of Delhi in ***Sunil Tyagi Vs. State (NCT of Delhi) Crl. MC No.5328/2013.***

Bail bonds along with requisite proforma as per judgment of Hon'ble Delhi High Court have been furnished by the accused and the same are accepted.

Original RC of the vehicle in the name of the surety is retained on record. Robkar be issued.

It is submitted by counsel for the accused that the copy of the chargesheet supplied to the accused is complete in all respects. A request for adjournment is made on behalf of the state for arguments on charge on the ground that Ld. SPP for the State is once again not available today.

Perusal of the file shows that Ld. SPP in the present case has not appeared even once since the date of filing of the present chargesheet on 30.01.2021. Request for adjournment is allowed subject to cost of Rs. 3,000/- to be deposited by the State in the court on the NODH. This court is not oblivious of the fact that the burden of the aforesaid cost shall fall on the public exchequer and hence I deem it appropriate to direct Commissioner of Police Delhi to conduct an enquiry for fixing the responsibility for imposition of the

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aforesaid cost and to order to deduction of the same from the salary of the person responsible.

Put up for purpose fixed on 25.01.2022. Copy of this order be sent to DCP NE as well as Commissioner of Police, Delhi for their information and with a direction to ensure the presence of the SPP in the present case.

Copy of this order be uploaded on the CIS Server.

(ARUN KUMAR GARG)
Chief Metropolitan Magistrate
NE/KKD/DELHI/10.12.2021